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## Tamil Nadu Appropriation (No.9) Act, 2004

## 30 of 2004

CONTENTS

1. Short Title

2. <u>Issue Of Rs.284,32,10,175 Out Of The Consolidated Fund Of The</u> <u>State For The Financial Year Ended On The 31St Day Of March</u> <u>1997</u>

3. <u>Appropriation</u>

#### SCHEDULE 1 :- THE SCHEDULE

### Tamil Nadu Appropriation (No.9) Act, 2004

#### 30 of 2004

An Act to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services and purposes during the financial year ended on the 31st day of March 1997 in excess of the amount authorised or granted for those services and purposes for that year. BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:-- 1. Received the assent of the Governor on the 5th August, 2004 -Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Issue No.207, Page 95-96, dated 5th August, 2004. 2. Vide T.N. Bill No.28 of 2004 - Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 1, Issue No.202, Page I19, dated 31st July 2004.

#### 1. Short Title :-

This Act may be called the Tamil Nadu Appropriation (No.9) Act, 2004.

# 2. Issue Of Rs.284,32,10,175 Out Of The Consolidated Fund Of The State For The Financial Year Ended On The 31St Day Of March 1997 :-

The sum specified in column (5) of the Schedule amounting in the

aggregate to Two hundred and eighty four crores thirty two lakhs ten thousand one hundred and seventy five rupees shall be deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State to meet the amount spent for defraying the charges in respect of the services and purposes specified in column (2) of the Schedule during the financial year ended on the 31st day of March 1997, in excess of the amount authorised or granted for those services and purposes for that year.

# 3. Appropriation :-

The sum deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State under Section 2 shall be appropriated and shall be deemed to have been appropriated for the services and purposes specified in the Schedule in relation to the financial year ended on the 31st day of March 1997.

#### **SCHEDULE** 1

THE SCHEDULE (See Sections 2 and 3)

	Services and purposes		Sums not exceeding	
Demand No.		Voted by the Legislative Assembly	Charged on Consolidate Fund of the S	ed
1	2	3	4	5
		Rs.	Rs.	Rs.
1.	Land Revenue Department		92,150	92,150
5	Stamps- Administration	8,80,837		8,80,837
8.	Elections	42,12,121		42,12,121
11.	District Administration	33,03,699		33,03,699
15	Police		81,735	81,735
18	Medical		1,04,050	1,04,050
19	Public Heath		13,126	13,126
20	Agriculture	28,78,09,784		28,78,09,784
26	Khadi and Village Industries	1,266		1,266
31	Welfare of the Backward Classes,	1,14,60,900		1,14,60,900

	Most Backward Classes and Denotified Communities			
33	Urban Development	2,695		2,695
35	Irrigation	17,95,15,568	2,35,850	17,97,51,418
36	Public Works - Buildings	7,79,796		7,79,796
39	Road Transport Services and Shipping	35,86,207		35,86,207
41	Pensions and other Retirement Benefits	172,54,07,564		172,54,07,564
45	Compensation and Assignments	23,38,96,272	5,18,209	23,44,14,481
46	Information and Film Technology		1,62,008	1,62,008
47	Rural Industries		1,000	1,000
50	Tourism	18,34,528		18,34,528
53	Capital Outlay on Industrial Development	1,09,69,507		1,09,69,507
56	Capital Outlay on Roads and Bridges	35,57,49,749		35,57,49,749
57	Capital Outlay on Road Transport Services and Shipping	1,98,83,302		1,98,83,302
59	Capital Outlay on Rural Industries	27,08,252		27,08,252
	Grand Total	284,20,02,047	12,08,128	284,32,10,175